

SHRI VASANT SATHE: Sir, we have already told our Members that there would be lunch hour and they have already gone.

MR. DEPUTY SPEAKER: Now, we are skipping the Lunch Hour.

SHRI HARISH RAWAT (Almora): Sir, problem is that we have already informed the Members and they have gone. It is an important Constitutional Amendment Bill.

SHRI P. UPENDRA: The first bill requires only simply majority. And it is the second Bill which requires a large majority.

PROF. P.J. KURIEN: Sir, we have not been informed about the skipping of the Lunch Hour.

MR. DEPUTY SPEAKER: All right, now let us start with 377.

13.01 hrs.

[English]

#### MATTERS UNDER RULE 377

- (i) **Need to set up an atomic Power Plant in District Puri, Orissa at the place proposed by site selection committee for Eastern Region**

SHRI GOPI NATH GAJAPATHI (Berhampur): Government of India have constituted a Site Selection Committee during the 7th Plan for selection of sites to set up Atomic Power Projects in different regions of the country. The Site Selection Committee for the Eastern Region has visited Orissa on different occasions and conducted preliminary investigation on different places in Orissa.

After thorough investigation and discussions with high-level officials of the gov-

ernment of Orissa, the Committee found suitable place near Bijipur in Bhapur Block of Puri district. State Government had also given assurance to the Committee for supply of water, land, power for construction and development of suitable infrastructure. The Committee has already submitted its report to the Nuclear Power Board. However, it is regrettable that the Government of India have not given due consideration to this proposal of vital importance for the country's economy.

I, therefore, urge the Government to take the decision in the matter forthwith, to enable setting up of the Atomic Power Plant in Orissa during the current financial year.

[Translation]

- (ii) **Need to include Gaund, Manjhi, Panika, tribes of Uttar Pradesh in the list of Scheduled Tribes**

SHRI MOHANLAL JHIKRAM (Mandla): People of the ancient tribe of Gaund, who are residing in almost all the states, have been included into the list of Scheduled Tribes in the Constitution. But it is a lamentable fact that they have not been included in the Scheduled Tribes List of U.P. Government. Hence, it has violated their fundamental right. Not only this, by doing so they have neglected even this list given in the Indian Constitution.

I would like to request the Indian Government to look into this matter seriously and direct the Government of Uttar Pradesh to include Gaund tribes in its list of Scheduled Tribes.

Similarly, Manjhi and Panika communities should also be included in the list of Scheduled Tribes throughout the country because these have not been included in the list of Scheduled Tribes in certain states. Therefore, immediate steps should be taken to rectify the situation.